

OFFICE OF DISTRICT & SESSIONS JUDGE, (SOUTH)
SAKET COURT COMPLEX: NEW DELHI

ORDER

In pursuance of the provision of Sub-section 19 of the Right to Information Act.2005 (22 of 2005), I being District Judge & Sessions Judge, South District, hereby designate Sh.Vimal Kumar Yadav, Additional Sessions Judge, Saket Court Complex as "**First Appellate Authority**" and Sh. Inderjeet Singh, Additional District Judge as "**First Link Appellate Authority**" for the Office of District & Sessions Judge, South District, Saket court complex, New Delhi.

However the correspondence with the Hon'ble High Court of Delhi and Ld. District & Sessions Judge, HQ, Delhi shall be done only through the undersigned.



(Brijesh Sethi)
District & Sessions Judge, (South)
Saket Court Complex,
New Delhi

2649-2829

No. _____ RTI/SD/SCC/ND/2015

Dated: 29/1/15

Copy forwarded for information & necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. To the Ld. District & Sessions Judge, HQ, Tis Hazari Court, Delhi.
3. The Secretary (AR), Administrative Reforms Deptt., 7th Level, C-Wing, Delhi Secretariat, GNCT, New Delhi.
4. To all District & Sessions Judges, Delhi/New Delhi.
5. Officer concerned.
6. All the Judicial Officers of South & South East District.
7. The Chief Metropolitan Magistrate, Delhi/New Delhi.
8. All the Superintendents of South District.
9. PS to District & Sessions Judge, South District.
10. All the Branches of South District.
11. All the PROs/APROs, Delhi/New Delhi.
12. The Website Committee, HQ, Tis Hazari Court, Delhi.
13. Secretary, Saket Court Bar Association and all Bar Association of all court Complexes, Delhi/New Delhi.
14. Notice Board of all court complex, Delhi/New Delhi.



(Brijesh Sethi)
District & Sessions Judge, (South)
Saket Court Complex,
New Delhi